

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 35544/2025
[Arising out of impugned final judgment and order dated 05-08-2025
in WRITC No. 20781/2025 passed by the High Court of Judicature at
Allahabad]

UTTAR PRADESH STATE INDUSTRIAL DEVELOPMENT CORPORATION LIMITED &
ORS. Petitioner(s)

VERSUS

M/S ANANT RAJ LIMITED & ORS. Respondent(s)
FOR ADMISSION
IA No. 316871/2025 - EXEMPTION FROM FILING O.T.

Date : 15-12-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :

Mr. Atmaram N.s. Nadkarni, Sr. Adv.
Mr. Ankit Agarwal, AOR
Mr. Koustubh Desai, Adv.
Ms. Deepti Arya, Adv.
Ms. Manisha Gupta, Adv.

For Respondent(s) :

Mr. Prafulla Kumar Behera, Adv.
Mr. S. S. Nehra, AOR
Mr. Monish Rana, Adv.
Dr. K S Bhati, Adv.
Mr. Vikrant Nehra, Adv.
Mr. Ramesh Chandra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Issue notice.

Learned counsel who is appearing through
caveat, accepts and waives formal notice on behalf of
the respondent no. 1.

Notices be sent to unrepresented respondents.

Until further orders, the effect and operation of the impugned order passed by the High Court shall remain stayed.

However, it shall be open to the appellants to auction the plot in question in the meantime in order to fetch the best possible price. Any such auction, if confirmed, shall be subject to the final outcome of the present petition.

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR